



**THE MADRAS LEGISLATIVE ASSEMBLY
FOURTH ASSEMBLY**

**THIRD SESSION-SECOND MEETING
(28th February to 30th March 1968)**

RESUME

©

**GOVERNMENT OF MADRAS
1968**

MAY 1968.

**Legislative Assembly Department,
Fort St. George, Madras-9**

THE MADRAS LEGISLATIVE ASSEMBLY**-----
FOURTH ASSEMBLY- THIRD SESSION-SECOND MEETING
-----****RESUME OF WORK TRANSACTED BY THE MADRAS LEGISLATIVE
ASSEMBLY FROM 28TH FEBRUARY TO 30TH MARCH, 1968.
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The Second meeting of the Third Session of the Legislative Assembly commenced on 28th February 1968 and adjourned sine die on the 30th March 1968.

I. SITTINGS OF THE ASSEMBLY

The Legislative Assembly met for 26 days during the period (28th February to 30th March 1968) and in terms of hours it sat for 137 hours and 22 minutes.

II. OBITUARY REFERENCES

On 29th February 1968, the Hon. Speaker announced to the House the demise of Thiru S. Ponnusamy, former Member of the Legislative Assembly on 17th February 1968.

The members stood in silence for a minute as a mark of respect to the memory of the deceased.

III. QUESTIONS

During the period 290 starred questions were answered on the floor of the House.

IV. ADJOURNMENT MOTIONS

During the period under review 51 notice of motions for the adjournment of the business of the House, the details of which are given below, were brought before the House and the Speaker withheld his consent to raise the same.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
1	29 th February 1968	Dr.H.v. Hande	To discuss about the decision of the students of Annamalai University to go on fast against the alleged misbehavior of a Professor towards a girl student.
2	29 th February 1968	Thiru P.G. Karuthiruman	To discuss about the incidents in Coimbatore and Madurai on 26 th February 1968 when copies of Constitution were burnt.
3	Ist March 1968	Thiru S. Alagirisamy	To discuss about the suffering of handloom weavers due to lack of employment opportunities and inability of weavers co-operatives to obtain credit on account of accumulation of large quantities of Handloom cloth with handloom Co-operative Societies in Tirunelveli and Ramanathapuram District.
4	2 nd March 1968	Thiru N. Varadarajan	To discuss about the situation created by the activities of Siva Sena at Bombay in preventing the screening of the Hindi picture "Admi" produced in Tamil Nad.
5	2 nd March 1968	Thiru S. Balasubramaniam Thriu K.R. Nallasivam	To discuss about the reported occupation of "Katcha Theevu" by Ceylon.
6	4 th March 1968	Thiru K.Bhojan	To discuss about the police firing at Aravankadu on Ist March 1968.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
7	4 th March 1968	Thiru J.Bellie Gowder	To discuss about the police firing at Aravankadu on Ist March 1968.
8	4 th March 1968	Thiru R.Ponnappa Nadar	
9	4 th March 1968	Thiru K. Ramamurthi	
10	4 th March 1968	Thiru V.K. Kothandaraman	
11	4 th March 1968	Thiru A.K. Subbiah	
12	4 th March 1968	Thiru Surendran	
13	4 th March 1968	Thiru N. Varadarajan	
14	4 th March 1968	Dr.H.v. Hande	To discuss about the strike by the Madras Port and Dock Workers.
15	5 th March 1968	Thiru J. James	To discuss about the admission in General Hospital for food poisoning of large number of boys studying in the Government Blind School, Poomallee.
16	6 th March 1968	Thiru K.R.Gnanasambandam	To discuss about the speech of certain members in Andhra Pradesh Legislative Assembly on the Law and Order Situation in Madras State.
17	6 th March 1968	Thiru K. Cheemaichami	To discuss about "Katcha Theevu".
18	6 th March 1968	Thiru R. Ponnappa Nadar	To discuss about the reported attempt on the life and person of Thiru. E.V.K. Sampath and others on 4 th March 1968 at Madurai.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
19	6 th March 1968	Thiru K. Cheemaichami	To discuss about the throwing of stones at Madurai on the car in which Thiru S. Mathu, M.L.C. was traveling.
20	9 th March 1968	Thiru C.Govindarajan Dr,H.V. Hande	To discuss about the alleged attack on Thiru K. Anbazhagan,M.P.
21	14 th March 1968	Thiru V.K.Kothandaraman Thiru A.R.Marimuthu Thiru K.N.Kumarasamy Thiru A.K. Subbiah Thiru M.Bhupathi	To discuss about the decision of the Mill Owners to close 15 spinning mills in Coimbatore from Ist April 1968 and the consequent unemployment of thousands of workers.
22	14 th March 1968	Thiru K. Ramamoorthi	To discuss about the shifting of A.V.M. and other studios from Madras to places outside the Madras State being the outcome of the non-release of Hindi films in the State.
23	14 th March 1968	Thiru S. Balasubramaniam Thiru K. Ramamoorthi	To discuss about the appearance of posters in the name of “Tamilnar Padai” with slogans “Tamilnad for Tamilians” etc., in Coimbatore and Erode towns and the danger posed to the unity of the country.
24	21 st March 1968	Thiru N.S.V. Chithan	To discuss the plight of about ten thousand handloom workers due to accumulation of handloom goods worth about a crore of rupees in Madurai district lying unsold. (Member not pressed.)
25	21 st March 1968	Thiru K. Cheemaichami	To discuss about the hardships likely to be caused to hundreds of families engaged in jasmine trade in Madurai district as a result of the proposed stoppage of air service during day time from Madurai to Madras from April 15 th .

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
26	22 nd March 1968	Thiru N.Sankaraiah	To discuss about the plight of hundreds of workers as a result of the closure of Raja Mills in Madurai City.
27	23 rd March 1968	Thiru N.S.V. Chithan	To discuss about the construction of anicut across Periyar river.
28	23 rd March 1968	Thiru C.Govindarajan	To discuss about the situation that has arisen as a result of the agitation carried on by Siva Sena against the screening of films produced in this state.
29	26 th March 1968	Thiru P.G. Karuthiruman	To discuss about the strike by the Transport employees (Members not pressed)
30	26 th March 1968	Thiru K. Bojan	
31	26 th March 1968	Thiru S. Balasubramanian	
32	26 th March 1968	Thiru N. Varadarajan	
33	26 th March 1968	Thiru K.N.K. Kumarasamy	
34	26 th March 1968	Thiru K. Ramamoorthi	
35	26 th March 1968	Thiru V.K.Kothandaraman	
36	26 th March 1968	Thiru Ramachandra Dorai	
37	28 th March 1968	Thiru V. George	To discuss the clash between the villagers and teachers and students of the High School in Padrivedu Meldarpakkam in Chingleput district on 18 th and 19 th March 1968.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
38	28 th March 1968	Thiru D.S. Atnimoolam	To discuss about the methods adopted by officials in procurement in Ambasamudram taluk, Tirunelveli district.
39	28 th March 1968	Thiru K.N.Ramaswamy Gounder	To discuss the situation in Nambiyur Panchayat area in Gobichettypalayam taluk on account of failure of crops due to adverse seasonal conditions, etc.
40	28 th March 1968	Thiru K.R.Gnanasambandam	To discuss the situation in Vadugakudi villiage in Nannilam taluk, due to outbreak of fire in the houses of Harijans in that village.
41	28 th March 1968	Thiru M.Bhupathy	To discuss about the retrenchment of workers in the Co-operative Spinning Mills, Dharapuram, Coimbatore district.
42	28 th March 1968	Thiru V.K. Kothandaraman	To discuss the treatment meted out to the subordinates in the Collector's Office, Chingleput district.
43	28 th March 1968	Thiru J. James	To discuss the decision taken by the House Surgeons of the General Hospital and the students of Medical College in the City to go on strike from 28 th March 1968 indefinitely.
44	28 th March 1968	Dr. H.V.Hande	To discuss the serious situation arising out of the closure of traffic between Pamban and Dhanushkodi and the dismanting of the railway line between Pamban and Dhanushkodi(The member withdraw his notice)
45	28 th March 1968	Thiru H.V.Hande	To discuss the law and order situation this had reached serious dimensions since the last two days.

<i>Serial Number</i> (1)	<i>Date</i> (2)	<i>Name of Member</i> (3)	<i>Subject matter</i> (4)
46	28 th March 1968	Thiru T.Martin	To discuss the clashes that place between students and transport employees on 25 th and 26 th March 1968.
47	30 th March 1968	Thiru V.K.Kothandaraman	To discuss the situation that the arisen consequent to the anti-social elements trying to prevent the Government from maintaining peace between students and transport workers in the City.(Motion was pressed.)
48	30 th March 1968	Thiru A.K. Subbiah	To discuss about the strike by Doctors and House-Surgeons in the Madras City and the District Headquarters and the hardships to patients in hospitals.(Motion not pressed.)
49	30 th March 1968	Thiru K.R.Nallasivam Thiru. S.Balasubramaniam	To discuss about the strike by Doctors and House-Surgeons and the need the postponement of examinations, (Motion not pressed.)
50	30 th March 1968	Thiru S.Alagiriswamy	To discuss the need for licensing marketing societies only to undertake the work of exporting chillies, etc.,
51	30 th March 1968	Thiru A.A. Subbaraja	To discuss the situation that has arisen in Rajapalayam in regard to non-payment of wages to 200 workers belonging to Janakiram Spinning Mills.

V. STATEMENT MADE UNDER RULE 41 OF THE ASSEMBLY RULES

During the period thirty-five statements were made by the Hon. Ministers on their attention being called by the members under rule 41 of the Assembly Rules, to matters of urgent public importance detailed below:-

<i>Serial Number</i> (1)	<i>Date on which statement was made</i> (2)	<i>Name of member who called the attention of the Minister</i> (3)	<i>Minister who made the statement</i> (4)	<i>Subject matter</i> (5)
1	29 th February 1968	Dr.H.V. Hande	Hon. Thiru.S.J. Sadiq Pasha, Minister for Public Health.	The prevalence of infective Hepatitis in and around the city of Madras, the necessity to trace the source of infection and to take immediate steps to prevent the same.
2	Ist March 1968	Thiru S. Ramachandran	Hon. Thiru. M.Karunanidhi, Minister for Public Works.	The proposal of the Government of India to close the branch railway line from Mettupalayam to Ootacamund.
3	5 th March 1968	Thiru N.Veerasingam	Hon. Thiru V.R. Neduchezhiya, Minister for Education and Industries.	Necessity to grant to the employees of the State Electricity Board the recent increase in D.A. C.C.A granted to Government servants.
4	6 th March 1968	Thiru M.Rajangam, Thiru P.Malaichamy	Hon. Thiru K.A.Mathialagan, Minister for Food.	Withering of crops in thousands of acres of land under Periar and Vaigia systems in Madurai and Ramanathapuram districts due to inadequate supply of water and the necessity to waive land tax and to postpone the collection of loan instalments.

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(1)	(2)	(3)	(4)	(5)
5	8 th March 1968	Thiru R.Ponnappa Nadar.	Hon. Thiru K.A. Mathilagan, Minister for Food.	Withering of crops in Kanyakumari district due to the failure of monsoon and the need for remission of land revenue and water cess and also the need for adequate supply of foodgrains to tide over the crisis in the ensuing lean months of the year.
6	9 th March 1968	Thiru S.Duraisamy, Thiru P.N. Paramasiva Gounder, Thiru K.N.Kumaraswamy	Hon. Thiru K.A. Mathialagan, Minister for Food.	Famine conditions prevailing (on account of failure of seasonal rains) in parts of Coimbatore like palladam, Avinashi taluks and the need for postponement of recovery of loans etc.,
7	12 th March 1968	Thiru N.Varadarajan	Hon. Thiru K.A. Mathialagan, Minister for Food.	Famine conditions prevailing in Palayam Panchayat Union area. Madurai district and the need to postpone recovery of loans, opening fair price shops, etc.
8	14 th March 1968	Thiru S.Ramachandran	Hon. Thiru A.Govindasamy, Minister for Agriculture.	Postponement of collection of loans granted to ryots for soil conservation schemes in Kadambuliyur Firka of Panrutti taluk due to failure of monsoon.
9	15 th March 1968	Thiru A.A.Subbaraja	Hon. Thiru K.A. Mathialagan, Minister for Food	Drought conditions caused by the failure of monsoon and in Ramanathapuram district and the consequent need to take up famine relief work and to grant remission of land tax and postponement of Government loans.

<i>Serial Number</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)	(5)
10	16 th March 1968	Thiru N.Maruthachalam	Hon. Thiru S.Madhavan, Minister for Law and Co-operation	Strike in the Coimbatore Engineering Text-tool company and subsequent lock out of the Company.
11	20 th March 1968	Thiru R.R.Munisamy	Hon. Thiru C.N. Annadurai, Chief Minister.	Alleged harassment of the ryots by the police in Ginjee area, South Arcot district as a result of increased grant of licences for shops selling Asavas and Arishtas.
12	20 th March 1968	Thiru T.Thangappan	Hon. Thiru S.J.Sadiq Pasha, Minister for Public Health.	Water-supply scheme for Ramanathapuram Municipality.
13	21 st March 1968	Thiru R.Ponnappa Nadar	Hon. Thiru K.A. Mathialagan, Minister for Food.	Failure of crops in Naguneri taluk.
14	21 st March 1968	Thiru S. Ramachandran	Hon. Thiru V.R.Nedunchezhiyan, Minister for Education and Industries.	The situation that has arisen consequent on the request received from the Central Government that the intake of students for Degree courses in Engineering Colleges be reduced by one-third from 6 th August 1968.
15	22 nd March 1968	Thiru A.R.Subbiah Mudaliar	Hon. Thiru K.A.Mathialagan, Minister for Food.	The need for supply of rice through family cards to people in Tenkasi, Sankarankoil and Sherkottai taluks.

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(1)	(2)	(3)	(4)	(5)
16	23 rd March 1968	Thiru S.Duraisamy	Hon. Thiru S.Madhavan, Minister for Law and Co-operation.	The need for the postponement of recovery of loans taken from Co-operative societies due to adverse seasonal conditions prevailing in Palladam area in Coimbatore district.
17	25 th March 1968	Thiru A.A.Subbaraja	Hon. Thiru C.N.Annadurai, Chief Minister.	The question of ownership of the island "Kacha Theevu".
18	26 th March 1968	Thiru N.Dharmalingam	Hon. Thiru A.Govindaswamy, Minister for Agriculture.	The damage caused to the paddy crops by birds (Siravi) in Thiruthuraipoondi area.
19	27 th March 1968	Thiru R.Narayanan	Hon. Thiru A.Govindaswamy, Minister for Agriculture.	The postponement of loans advanced for the supply of electric motor pump sets in cases where energisation of pumpsets has not been done in certain areas in Tiruchirappalli District
20	27 th March 1968	Thiru Surendran	Hon. Thiru K.A.Mathialagan, Minister for Food.	The failure of crops in "Thamarankottai, Athivetty and other villages in Pattukotai taluk due to adverse seasonal conditions and the need for remission of land revenue etc.
21	28 th March 1968	Thiru A.K. Subbiah	Hon. Thiru K.A.Mathialagan, Minister for Food.	The heavy rains in the first week of December 1967 in Thanjavur district and the necessity for remission of land revenue, reduction of rent in favour of cultivating tenants, grant of to victims for reconstruction of damaged houses, postponement of collection of loans , etc.

<i>Serial Number</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)	(5)
22	28 th March 1968	Thiru S. Murugian	Hon. Thiru A. Govindasamy, Minister for Agriculture.	The collection of loans under soil conservation schemes in North Arcot district.
*23	30 th March 1968	Thiru A.A.Subbaraja	Hon. Thiru V.R.Nedunchezhiyan, Minister for Education and Industries	The inability of the weavers to obtain loans from banks due to the glut of handloom cloths in weaver's Co-operative Societies in Tirunelveli and Ramanathapuram districts and the necessity to afford relief to them.
*24	30 th March 1968	Thiru P. Malaichamy	Hon. Thiru K.A.Mathialagan, Minister for Food.	Damages caused to properties, houses,etc., in Thanjavur, Ramanathapuram areas on account of the heavy rains and cyclone during last December and the necessity to afford urgent relief to the people affected.
*25	30 th March 1968	Thiru A. Govindarasan	Hon. Thiru V.R.Nedunchezhiyan, Minister for Education and Industries.	Strike by the 300 Workers of the Annamalai University Hostel on account of non-payment of Dearness Allowance to them.
*26	30 th March 1968	Thiru Surendran	Hon. Thiru M. Karunanidhi, Minister for Public works.	Lorry accident occurred in Kolathur Panchayat Union limits near Kaveripuram village in Mettur Constituency resulting in instantaneous death of two persons and injury to several others and the necessity to prevent such accidents and give compensation to the families of the deceased.

<i>Serial Number</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)	(5)
*27	30 th March 1968	Thiru K. Sahadeva Gander	Hon. Thiru K.A. Mathialagan, Minister for Food.	The failure of monsoon in North Arcot district in 1967-68 and the necessity to postpone the collection of taxes, loans from the agriculturists at least for one year up to June.
*28	30 th March 1968	Thiru A.R. Subbiah Mudaliar	Hon. Thiru K.A. Mathialagan, Minister for Food.	The failure of monsoon during Fails 1374 to 1376 in Sankarankoil, Tenkasi, Shenkottah, Sathankulam areas in Tirunelveli district and the necessity to grant remission of tax, postponement of collection of loans and to carry out famine relief work.
*29	30 th March 1968	Thiru M. Kannappan	Hon. Thiru V.R.Nedunchezhiyan, Minister for Education and Industries.	The unemployment among the workers in the Amaravathi Co-operative Sugar Factory due to closure of the factory and the hardship caused to the cane growers due to collection of penalty and the need to reopen the factory and stop the collection of penalty from cane growers.
*30	30 th March 1968	Thiru A.K. Subbaiah	Hon. Thiru M. Karunanidhi, Minister for Public Works.	The dried up condition of the thalady crops in Thanjavur districts on account of the scarcity of water for double crops areas and the necessity to prevent such occurrence in future.

<i>Serial Number</i>	<i>Date on which statement was made</i>	<i>Name of member who called the attention of the Minister</i>	<i>Minister who made the statement</i>	<i>Subject matter</i>
(1)	(2)	(3)	(4)	(5)
*31	30 th March 1968	Thiru V.K. Kothandaraman.	Hon. Thiru K.A. Mathialagan, Minister for Food.	The increase in price of rice sold in Gudiyatham, Vellore and Tirupathur areas in North Arcot district as a consequence of notifying the areas as food deficit areas.
*32	30 th March 1968	Thiru A.M. Raja and Dr. H.V. Hande	Hon. Thiru S.J. Sadiq Pasha, Minister for Public Health.	The non-availability of drinking water in Ootacamund and the necessity to make arrangements for supply of water as large number of tourists from all over India will there during April, May and June.
*33	30 th March 1968	Thiru M. Bhupathy	Hon. Thiru S.J. Sadiq Pasha, Minister for Public Health.	Prevalence of cholera in Tiruchirappalli town and the consequent deaths of many persons.
*34	30 th March 1968	Thiru M.Rajangam	Hon. Thiru S.J. Sadiq Pasha, Minister for Public Health.	The frequent stoppage of water-supply in certain villages in Madurai district and the necessity to take immediate steps to solve this problem.
*35	30th March 1968	Thiru S.Maiyappan	Hon. Thiru S.J. Sadiq Pasha, Minister for Public Health.	The food poisoning case in Meenakshipupram araa in Karaikudi on 6th March 1968, the absence of adequate space, medicines in the Government Hospital and the necessity to expedite the proposal to shift the hospital to Gandhi Maligai and provide all medical facilities.

* A motion under Rule 244 of the Assembly Rules for suspension of Rule 41(3) of the Assembly was moved by the Hon. Leader of the House and carried.

STATEMENT UNDER RULE 82 OF THE ASSEMBLY RULES

During the period four statements were made by the Hon. Ministers under Rule 82 of the Assembly Rules, details of which are given below:-

<i>Serial Number</i> (1)	<i>Date on which statement was made.</i> (2)	<i>Minister who made the statement</i> (3)	<i>Subject matter</i> (4)
1	4th March 1968	Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries.	The police firing at Aravankadu in the Nilgirs district on 1st March 1968 and the appointment of a District Judge to enquire into it.
2	20th March 1968	Hon. Thiru. C.N. Annadurai, Chief Minister.	Clashes between workers of the State Transport Department and students.
3	28th March 1968	Hon. Thiru. C.N. Annadurai, Chief Minister.	Police firing in the Veterinary College Hostel, C.N.T. Institute and at the Vepery Police Station.
4	30th March 1968	Hon. Thiru. C.N. Annadurai, Chief Minister.	(i) The incidents in the City on the 25th and 26th March 1968. (ii) The closure of the Textiles Mills in the State. (iii) The strike by the House Surgeons and Assistant Surgeons in Madras and certain mufasal Centres.

**VII. STATEMENT BY MINISTER FURNISHING ADDITIONAL INFORMATION
TO QUESTION NO. 173.**

On 8th March 1968, Hon. Thiru M. Karunanidhi, Minister for Public Works, made a statement giving additional information to a supplementary question put under Question No.173.

VIII. FINANCIAL BUSINESS.

(i) The Budget for the year 1968-69 was presented to the Legislative Assembly by Hon. Thiru C.N. Annadurai, Chief Minister on the 28th February 1968. The general discussion on the Budget took place for six days on 29th February, 1st, 2nd, 4th, 5th and 6th March 1968. The Hon. Chief Minister replied to the debate on 6th March 1968. Voting on Demands for Grants lasted for sixteen days, namely, 7th to 9th, 12th to 16th, 18th to 23rd, 25th and 26th March 1968.

Of the 1,283 cut motions 148 cut motions were moved and they were either put and lost or by leave of the House withdrawn.

The Appropriation Bill in regard to the Budget for 1968-69 was introduced in the Assembly on 26th March 1968; it was considered and passed on the 28th March 1968.

(ii) The Final Supplementary Statement of Expenditure for the year 1967-68 was presented to the Legislative Assembly by Hon. Thiru C.N. Annadurai, Chief Minister, on the 25th March 1968 and it was discussed and voted on 27th March 1968.

The Appropriation Bill relating to the Final Supplementary Statement of Expenditure for the year 1967-68 was introduced in the Assembly on 27th March 1968 and it was considered and passed on the 28th March 1968.

LEGISLATIVE BUSINESS

During the period the following Bills were introduced, considered and passed on the dates noted against each-

<i>Serial Number</i>	<i>Bills</i>	<i>Date of Introduction</i>	<i>Date of consideration of passing of.</i>
<i>(1)</i>	<i>(2)</i>	<i>(3)</i>	<i>(4)</i>
1.	The Madras General Sales Tax (Second Amendment) Bill, 1968 (L.A.Bill No.2 of 1968).	-----	30th March 1968.
2.	The Madras Inams(supplementary) Amendment Bill, 1968 (L.A.Bill No.4 of 1968)	-----	30th March 1968.

<i>Serial Number</i>	<i>Bills</i>	<i>Date of Introduction</i>	<i>Date of consideration of passing of.</i>
(1)	(2)	(3)	(4)
3.	The Madras City Municipal Corporation District Municipalities and Panchayats (Amendment) Bill, 1968.	19th March 1968	30th March 1968.
4.	The Madras Appropriation (No.2) Bill, 1968.	26th March 1968	28th March 1968.
5.	The Madras Appropriation (No.3) Bill, 1968	27th March 1968	28th March 1968.

X. GOVERNMENT RESOLUTION

On 30th March 1968, Hon. Thiru S. Madhavan, Minister for Law and Co-operation, moved the following resolution and the same was adopted by the House:-

"That this Assembly recommends to the State Government that they may, under sub-section(2) of section 6 of the Madras Co-operative Land Mortgage Banks Act, 1934, increase the maximum amount of the guarantee given by them in respect of the debentures issued by the Madras Co-operative Central Land Mortgage Bank Limited, up to a total face value of Rs. 45 crores (Rupees forty-five crores only) exclusive of such debentures as the Bank may from time to time redeem, such debentures being issued for periods not exceeding in any case, 25 years from the date of issue and bearing interest at a rate not exceeding the rate of interest approved by the Reserve Bank of India for each series of debentures".

The motion was adopted.

XI. GOVERNMENT MOTIONS

1. Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion on the 12th March 1968:-

"That with reference to Rule 221(1) of the Madras Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect eleven members to be members of the House Committee for the financial year 1968-69."

The motion was put and carried.

2. Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion on the 14th March 1968:-

"That with reference to Rule 183 of the Madras Legislative Assembly Rules, this Assembly to proceed on a date to be fixed by the Hon. Speaker to elect twelve members to be members of the Committee of Privileges for the financial year 1968-69."

The motion was put and carried.

3. . Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion on the 15th March 1968:-

"That with reference to Rule 164 of the Madras Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect fourteen members to be members of the Committee on Estimates for the year 1968-69."

The motion was put and carried.

4. Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion on the 15th March 1968:-

"That with reference to Rule 164 of the Madras Legislative Assembly Rules, this Assembly do proceed on a date to be fixed by the Hon. Speaker to elect fourteen members to be members of the Committee on Public Accounts for the year 1968-69."

The motion was put and carried.

5. On 23rd March, 1968, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries, moved that Demands 8 and 6 scheduled to be taken up on the 26th March may be taken up on the 25th March and that Demand No.9 scheduled to be taken up on the 25th March may be taken up on the 26th March 1968.

The motion was put and carried.

6. On 28th March 1968, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion under Rule 244 of the Madras Legislative Assembly Rules:-

"That sub-rule(3) of Rule 41 of the Madras Legislative Assembly Rules in so far as it requires that not more than two matters shall be raised under Rule 41 at the same sitting be suspended".

The motion was put and carried.

7. Again on 30th March 1968, Hon. Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries, moved for the suspension of Rule 41(3) of the Assembly Rules.

The motion was put and carried.

8. Hon. . Thiru. V.R. Nedunchezhiyan, Minister for Education and Industries, moved the following motion on 30th March 1968:-

"That this House recommends to the Legislative Council that they do nominate five members of the Council to associate with the Committee on Estimates of this House for the year 1968-69 and communicate to this House the names of members so nominated."

The motion was put and carried.

9. Hon. Thiru K.A.Mathialagan, Minister for Food, moved the following motion on 30th March 1968:-

"That the following amendment to the Madras Land Reforms (Disposal of Surplus) Land Rules, 1965, published with Revenue Department Notification S.R.O. No. A-1240 of 1965, dated the 25th November 1965, at pages 1284-1296 of Part V of the Fort St.George

Gazette, dated the 1st December 1965, which it is proposed to issue under sub-section (1) of section 94 of the Madras Land Reforms ((Fixation of Ceiling on Land) Act, 1961 (Madras Act 58 of 1961) be approved under the proviso to the said sub-section."

DRAFT AMENDMENT

In clause(b) of rule 2 of the said rule, the words "in the case of Coimbatore district the Joint Collector Coimbatore", shall be omitted.

XII. PRIVILEGE MATTERS

1. On the 2nd March 1968, the Hon. Deputy Speaker referred suo motto to the Committee of Privileges for examination and report the conduct of Thiru K. Vinayakam and the remarks made by him in regard to points of order in the House.

2. On 15th March 1968, Thiru N. Dharmalingam raised a matter of privilege in regard to certain publication in "Silamboli", dated 11th March 1968, a weekly published from Madurai, under the caption "Satta Sabbaiaya-Sandai Kadaya". on 16th March 1968, the Deputy Speaker ruled that there was a prima facie case of breach of privilege as the impugned passage affected the dignity of the House. However, as suggested by the Hon. Leader of the House, he said that the House would best consult its dignity and drop the matter with a warning to the paper.

3. On 25th March 1968, Hon. Thiru V.R. Nedunchezhiyan, Minister for Education and Industries, presented the Report of the Committee of Privileges on the case of alleged breach of privilege against Thiru V.George with regard to alleged imputation of partiality to the Chair. On a motion moved by the Hon. Minister for Education and Industries, the above report was considered and adopted by the House on 26th March 1968.

4. On 30th March 1968, Pulavar K.Govindan, Chairman, Committee of Privileges, presented the Interim Report of the Committee of Privileges on the matter of privileges against Thiru T. Martin and on a motion moved by the Chairman, the Report was considered and adopted by the House on the same day.

5. On 30th March 1968 the following privilege matters were taken up:-

(i) The Hon. Speaker ruled that there was no prima facie case of breach of privilege in the matter raised by Thiru K. Ramamoorthy against the Commissioner of Police in regard to his statement published in 'Nava Mani', dated 27th March 1968, on the reasons for the clash between the Students and Transport Workers, etc.

(ii) The Hon. Speaker also read out to the House the question of privilege given notice of by Thiru K. Ramamoorthy against the paper 'Malai Mani' for misquoting the proceedings of the House in its issue. dated 26th March 1968 and held that there was a prima facie case. He, however, informed the House that he would write to the Editor and deal with the matter further.

(iii) The Hon.Speaker also reserved his ruling in regard to the question of privilege given notice of by Thiru K.R. Gnanasambandan in respect of certain publication in 'Nava Sakthi', dated 30th January 1968.

(iv) The Hon. Speaker then referred to a leaflet casting reflections on the Speaker of the House, handed over to him by Thiru Surendran, and stated that the Deputy Speaker would give his ruling on the matter.

(v) The Hon. Speaker referred to another notice of a privilege matter given by Thiru S. Balasubramanian, in regard to a publication in 'Malai Mani' on 31st December 1967 and stated that he would write to the Editor in the matter and that it might be taken up afterwards.

(vi) The Hon. Speaker referred to the notice of a privilege matter in regard to a bit notice printed by Mani Vachagar Acchagam and circulated by an Association at Avanashi, Coimbatore district and stated that he was of the view that there was no doubt that the said publication affected the privileges of the House, but the time and energy of the House were not worth spending on the matter and that it would be sufficient if the parties concerned were warned.

(vii) The Privilege matter raised by Thiru N.S.V. Chithan was next taken up in regard to orders issued by the Chief Secretary with reference to admission of visitors into the Secretariat, The Hon. Speaker held that no prima facie case had been made out.

(viii) The Hon. Speaker next referred to a matter of privilege given notice of by Thiru V.K.Kothandaraman in regard to a publication in a newspaper, touching the conduct of the Hon. Speaker and stated that as the matter concerned himself, the Deputy Speaker would look into it and take necessary action.

(ix) The Hon. Speaker also announced that he had withheld consent to a matter of privilege given notice of by Thiru G. Bhuvarahan against the Hon. Minister for Harijan Welfare and Information.

(x) The Hon. Speaker referred to a notice of breach of privilege given by Dr.H.V.Hande against the Speaker, Dr.H.V. Hande however stated that he withdrew the notice.

CONSTITUTION OF COMMITTEES

The following Committees were constituted for the year 1968-69:-

1. Business Advisory Committee.
2. Committee on Rules.
3. Committee of Privileges.
4. Committee on Subordinate Legislation.
5. House Committee
6. Committee on Government Assurances.
7. Committee on Public Accounts.
8. Committee on Estimates.

The names of the members of the Committees are given in Appendix I.

The names of the Associate Members of the Madras Legislative Council to the Committee on Subordinate Legislation and Estimates Committee and the names of members selected to serve on the Committee on Public Accounts of the Legislative Assembly are given in Appendix II.

PRESENTATION OF THE REPORTS OF THE COMMITTEES

The following reports were presented to the House on the dates noted against each:-

<i>Serial Number</i> (1)	<i>Report</i> (2)	<i>Date of Presentation</i> (3)
1.	Third Report of the Committee on Estimates on the action taken by the Government on the recommendations of the Committee contained in the Report on 'Police'.	19th March 1968.
2.	Report of the Committee of Privileges on the case of alleged breach of privilege against Thiru V. George, with regard to alleged imputation of partiality to the Chair.	25th March 1968.
3.	Report of the Committee on Public Accounts on the Audit Reports on the Accounts of the Madras State Electricity Board for the years 1962-63 to 1964-65.	30th March 1968.
4.	Report of the Committee on Estimates on Fisheries.	30th March 1968.
5.	Second Report of the Committee on Government Assurances (Fourth Assembly).	30th March 1968.
6.	Second Report of the Committee on Subordinate Legislation (Fourth Assembly).	30th March 1968.
7.	Interim Report of the Committee of Privileges on the matter of privilege against Thiru T. Martin.	30th March 1968.

PAPERS PLACED ON THE TABLE OF THE HOUSE.

During the period under review, 186 papers were laid on the Table of the House; details of which are given below:-

A. Statutory Rules and Orders -----	95
B. Reports, Notifications and Other Papers -----	91
Total--	186

C.D. NATARAJAN,
Secretary

APPENDIX-I**LIST OF NAMES OF MEMBERS OF THE COMMITTEES CONSTITUTED FOR
THE YEAR 1968-69****BUSINESS ADVISORY COMMITTEE**

1. The Hon. Speaker (Chairman).
2. The Hon. Chief Minister.
3. The Hon. Thiru. V.R. Nedunchezhiyan.
4. The Hon. Thiru M. Karunanidhi.
5. The Hon. Thiru K.A. Mathialagan.
6. The Hon. Thiru S. Madhavan.
7. Pulavar K. Govindan.
8. Thiru T.P. Alagamuthu.
9. Thiru P.G. Karuthiruman.
10. Thiru P.K. Mookiah Thevar
11. Thiru A. Balasubramanyan.
12. Thiru A.R. Marimuthu.
13. Dr. Habibullah Baig.
14. Thiru K.R.Nallasivam.
15. Thiru A.K. Subbiah.

COMMITTEE ON RULES

1. Thiru V.S.S. Mani
 2. Thiru Ere. Elamvazhuthi.
 3. Thiru P.Seenivasan.
 4. Thiru J.S. Rasu.
 5. Thiru K. Jayaraman.
 6. Thiru A.P. Shanmugasundaram.
 7. Thiru K.N. Ramachandran.
 8. Pulavar K. Govindan.
 9. Thiru R. Ponnappa Nadar.
 10. Thiru B. Mahadevan
 11. Thiru R. Karuppiah.
 12. Dr. H.V. Hande.
 13. Thiru N.Varadarajan.
 14. Thiru Surendran.
 15. Hon. Thiru Si.PA. Aditanar.
- (Hon. the Speaker is the Chairman of the Committee.)

COMMITTEE ON SUBORDINATE LEGISLATION

1. Thiru Rama Arangannal.
2. Thiru O.P. Raman.
3. Thiru P.N. Paramasiva Gounder.
4. Thiru M. Kandaswamy (Chairman).
5. Thirumathi V.P. Palaniammal.
6. Thiru L.Ganesan.
7. Thiru K.Vinayakam.
8. Thiru L. Balaraman.
9. Thiru P.K. Mookiah Thevar.
10. Thiru N. Sankariah.

COMMITTEE OF PRIVILEGES

1. Thiru T. Ponnnumalai.
 2. Thiru M. Rathinasabapathy.
 3. Thiru K.V. Subbaiah.
 4. Thiru N.Somasundaram.
 5. Thiru C.Govindarajan(Nellikuppam).
 6. Thiru P.Nagalingam.
 7. Thiru S.P. Pachaiyappan.
 8. Thiru M. William.
 9. Thiru S.Ramalingam.
 10. Thiru V.K. Ramarasan.
 11. Thiru K.M. Ramaswami Gounder.
 12. Thiru G. Natarajan
 13. Hon. Leader of the House.
 14. Hon. Leader of the Opposition.
 15. Hon. Deputy Speaker (Chairman).
- } Members-Ex-officio

HOUSE COMMITTEE

1. Thiru K. Cheemaichamy.
2. Thiru KR.RM. Kariamanickam Ambalam.
3. Thiru A.A. Subbaraja.
4. Thiru M. Subramania Gounder.
5. Thiru R. Manickavachagam.
6. Thiru P. Jayaraman.
7. Thiru S. Alagirisamy.
8. Thiru P.Periyasamy.
9. Thirumathi S. Kuppammal.
10. Thiru N.S.V. Chithan.
11. Thiru K.R. Gnanasambandan.
12. Thiru K. Sahadeva Gander.
13. Thiru C. Nanjan.
14. Thiru R.R. Muniswamy.
15. Thiru S. Ganesan.
16. Hon. Deputy Speaker (Chairman) (Ex-officio).

COMMITTEE ON GOVERNMENT ASSURANCES

1. Thiru K.M. Rajagopal.
2. Thiru N. Nachimuthu
3. Thiru.V.Chinnasamy,
4. Thiru.A.Velladurai
5. Thiru.D.Kesavalu
6. Thiru.M.K.D.Natarajan
7. Thiru.K.Vinayakam (Chairman)
8. Thiru.A.Marimuthu
9. Thiru. Sowdi. Sundara Bharathi
10. Thiru.K.N.Kumarasamy

COMMITTEE ON PUBLIC ACCOUNTS

1. Thiru.K.Cheemaichamy
2. Thiru.A.R.Marimuthu
3. Thiru A.K. Subbiah
4. Thiru S. Balasubramanian.
5. Thiru N. Ranjangam.
6. Thiru A.M. Raja.
7. Thiru R. Narayanan.
8. Thiru T. Martin.
9. Thiru Munu Adhi.
10. Thiru P.G. Karuthiruman (Chairman).
11. Thiru K. Ramamoorthy.
12. Thiru C. Veeramani.
13. Thiru N. Dharmalingam.
14. Thiru A.C. Narasimhan.

COMMITTEE ON ESTIMATES

1. Thiru K.B.S. Mani
2. Thiru S. Ramaswamy Naidu.
3. Thiru V.K.Kothandaraman.
4. Haji M.M. Peer Mohammed.
5. Thiru M. Pannerselvam.
6. Thiru S.M. Dorairaj.
7. Thiru M. Kannappan.
8. Thiru G.R. Edmund Fernando.
9. Thiru S. Sivasubramanian.
10. Thiru S. Agni Raju(Chairman),
11. Thiru A. Govindarasan.
12. Thiru J. James
13. Thiru A. Muniyandi.
14. Thiru A.P. Arasu.

APPENDIX-II

LIST OF NAMES OF MEMBERS OF THE LEGISLATIVE COUNCIL WHO HAVE BEEN NOMINATED TO ASSOCIATE WITH THE COMMITTEE ON ESTIMATES AND COMMITTEE ON SUBORDINATE LEGISLATION FOR 1968-69.

COMMITTEE ON ESTIMATES

1. Thiru N.V. Natarajan
2. Thiru G.Krishnamoorthi.
3. Thiru T.K. Subbiah.
4. Thiru A.Ponnappa Naidu.
5. Thiru M. Ethirajulu.

COMMITTEE ON SUBORDINATE LEGISLATION

1. Thiru K. Arivazhagan.
2. Thiru R.M. Seshadri.
3. Thiru Wilson Apollos.
4. Thiru S.V. Lakshmanan.
5. Thirumathi Saraswathi Pandurangam.

NAMES OF MEMBERS WHO HAVE BEEN SELECTED TO SERVE ON THE COMMITTEE ON PUBLIC ACCOUNTS OF THE LEGISLATIVE ASSEMBLY FOR THE YEAR 1968-69

1. Thiru C.P. Chitrarasu
2. Thiru A.P. Damodaran.
3. Thiru S.T. Adityan.
4. Thiru R. Raman Nair.
5. Thiru N.R. Thiagarajan.
